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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00412 OF 2015  
Cuttack, this the 13<sup>th</sup> day of July, 2015

CORAM  
**HON'BLE MR. R.C. MISRA, MEMBER (A)**

Indramani Mallick,  
aged about 67 years,  
S/o- Late Panu Mallick,  
At/Po-Chanarpada,  
P.S-Nimapara,  
Dist-Puri, State-Odisha,  
At present residing at GA593,  
Sailashree Vihar,  
Chandrasekhpur,  
Bhubaneswar-751021.

...Applicant  
Advocate(s)-Mr. K.C. Kanungo

VERSUS

Union of India represented through

1. Central Provident Fund Commissioner,  
Employees Provident Fund Organization,  
14, Bhikajikama Place,  
New Delhi-110066
2. Regional Provident Fund Commissioner,  
Employees Provident Fund Organization,  
Regional Office,  
Bhavishyanidhi Bhawan,  
Unit-IX, Janapath, Bhubaneswar-751022,  
Dist-Khurda, Odisha.

... Respondents  
Advocate(s)-Mr.S.S.Mohanty



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ORDER (Oral)

**R.C. MISRA, MEMBER (A)**

Heard Mr.K.C.Kanungo, learned counsel for the applicant and Mr.S.S.Mohanty, learned counsel appearing for EFP Commissioner.

2. It is the submission of Mr.Kanungo that the applicant is a retired officer ~~serving of~~ <sup>of</sup> in the Employees Provident Fund Organization and has superannuated since the last seven years. During his service career, he was proceeded against for alleged irregularity and an FIR was also lodged against him which was registered as a CBI case. On 21.8.2006, the disciplinary authority dropped the charges. On 13.12.2013, applicant has been acquitted in T.R.Case No.11/02 by the Special Judge, CBI, Bhubaneswar. Mr.Kanungo has fairly submitted that in the meantime, applicant is receiving his provisional pension and he has also received leave encashment. However, there are certain other dues like, gratuity and other service benefits due to the applicant. He had made a representation dated 4.4.2014 to the Central Provident Fund Commissioner (Res.1) and since no action was taken by the authorities he sent reminders dated 16.10.2014 and 4.1.2015 reiterating his prayer made in the earlier representation. He had also made a representation to the Directorate of Public Grievances of the Cabinet Secretariat on 17.1.2015 in the same light. The Directorate of Public Grievances have already replied to him vide communication dated 3.2.2015 that they have requested the concerned



Department to take appropriate action. However, so far the applicant has not received any relief as prayed for in the O.A.

3. I have considered the submissions made by the learned counsels for both the sides. Since respondents are yet to consider the grievance of the applicant as raised in his representations, at this stage, without entering into the merit of the matter, I would direct Respondent No.1 to consider the pending representations at his level, examine them as per the rules and release the dues as admissible to the applicant within a period of three months from the date of receipt of this order. It is also emphasized here that the grievance of the applicant who is a retired officer having rendered long service to the EFP Organization should be considered with utmost dispatch.

4. With the above direction, the O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by learned counsel for the applicant send copy of this order along with paper book of O.A. to Respondent No. 1 and 2 for which Mr.Kanungo to file the postal requisites by 14.7.2015.

Free copy of this order be made over to learned counsel for both the sides.



(R.C.MISRA)  
MEMBER(A)

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